

No. 283/18/2020-GRID SOLAR

भारत सरकार / Government of India

नवीन और नवीकरणीय ऊर्जा मंत्रालय/ Ministry of New & Renewable Energy (MNRE)

ग्रिड सौर ऊर्जा प्रभाग / Grid Solar Power Division

Block No. 14, C.G.O. Complex,

Lodi Road, New Delhi - 110003

Dated: 13.08.2020

OFFICE MEMORANDUM

Sub: Time Extension in Scheduled Commissioning Date of Renewable Energy (RE) Projects considering disruption due to lockdown due to COVID-19

In supersession of this Ministry's earlier O.M.s of even no. dated 17th April, 2020 and 30th June, 2020 on the subject issue, the following is hereby conveyed:

(1). The MNRE, vide its O.M. No. 283/18/2020-GRID SOLAR dated 20.03.2020, with the approval of Hon'ble Minister, had inter-alia, issued directions to SECI, NTPC and Addl. Chief Secretaries / Pr. Secretaries / Secretaries of Power / Energy / Renewable Energy (RE) Departments of State Governments / UT Govts. / Administrations, to treat delay on account of disruption of the supply chains due to spread of corona virus in China or any other country, as Force Majeure and that they may grant suitable extension of time for projects, on account of corona virus, based on evidences / documents produced by developers in support of their respective claims of such disruption of the supply chains due to spread of corona virus in China or any other country.

(2). Subsequently, RE developers had represented to this Ministry that they may be granted a general time extension on account of lock down (due to COVID-19) and additional time required for normalization after such lockdown.

(3). This issue has been examined in the Ministry and it has been decided that:

a) All Renewable Energy (RE) implementing agencies of the Ministry of New & Renewable Energy (MNRE) will treat lockdown due to COVID-19, as Force Majeure.

b) All RE projects under implementation as on the date of lockdown, i.e. 25th March 2020, through RE Implementing Agencies designated by the MNRE or under various schemes of the MNRE, shall be given a time extension of 5 (five) months from 25th March 2020 to 24th August 2020. This blanket extension, if invoked by the RE developers, will be given without case to case examination and no documents/evidence will be asked for such extension.



c) The timelines for intermediate milestones of a project may also be extended within the extended time provided for commissioning.

d) The Developers, of the projects covered under para 3(b) above, may also pass on the benefit of such time-extension, by way of granting similar time-extensions, to other stakeholders down the value chain like Engineering Procurement Construction (EPC) contractors, material, equipment suppliers, Original Equipment Manufacturers (OEMs), etc.

e) The State Renewable Energy Departments (including agencies under Power/ Energy Departments of States, but dealing in renewable energy) may also treat lockdown due to COVID-19, as Force Majeure and may consider granting appropriate time extension on account of such lockdown.

(4). This issues in line with approval of Hon'ble Minister, New and Renewable Energy and Power.



(Sanjay G. Karndhar)

Scientist-D

Email: karndhar.sg@nic.in

Tel: 011-24363498

To

1. Chairman & Managing Director, Solar Energy Corporation of India Limited (SECI), 1st Floor, D-3, A Wing, Prius Platinum Building, District Centre, Saket, New Delhi.
2. Chairman & Managing Director, NTPC Limited, NTPC Bhawan, Scope Complex, 7, Institutional Area, Lodhi Road, New Delhi.
3. Chairman & Managing Director, NHPC Limited, N.H.P.C Office Complex, Sector-33, Faridabad, Haryana.
4. Addl. Chief Secretaries / Pr. Secretaries / Secretaries of Power / Energy / Renewable Energy Departments of State Governments/ UT Govts./ Administrations

Copy to: NIC, MNRE, for uploading on MNRE website for dissemination of information

Copy for internal circulation:

PS to Hon'ble Minister (Power & NRE) / Sr. PPS to Secretary, MNRE / JS (AKS)/ JS (BPY) / JS (DDJ)/ JS&FA / All Group Heads and Division Heads in MNRE